

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:55  
ANSWERED ON:23.02.2001  
DUMPING OF CHINESE GOODS  
DAGGUBATI RAMANAIDU;KINJARAPU YERRANNAIDU

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the names of domestic industries which have been affected adversely due to dumping of Chinese goods;
- (b) the extent to which business of these industries have been affected;
- (c) whether investigation of cases against China has been completed by DG, Anti-Dumping and Allied Duties;
- (d) if so, the details of recommendations of DG, Anti-Dumping and Allied Duties;
- (e) whether the issue of dumping of Chinese goods legally / illegally was discussed with Mr. Li Peng, Chairman, National People Congress of China during his recent visit to India;
- (f) if so, the outcome thereof;
- (g) the response of Chinese delegation thereto; and
- (h) the steps being taken by the Government to check the inflow of Chinese goods?

**Answer**

MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN)

(a) to (h) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE PARTS (a) TO (h) LOK SABHA STARRED QUESTION NO. 55 FC ANSWER ON 23.2.2001, REGARDING DUMPING OF CHINESE GOODS:

(a) & (b): Representations have been received recently from certain industries like Dry Batteries, Sports Shoes and Toys etc. complaining about their being affected by imports from China. It is not possible to quantify the effect of imports of China on their business.

Companies can, if they so desire, file fully documented petitions with the Directorate General of Anti-Dumping & Allied Duties against any dumping of goods. In the financial year 2000-01, 13 petitions were received by the Designated Authority for anti-dumping action against Chinese companies. Proceedings were initiated in all such cases, preliminary duty has been recommended in 5 cases and provisional duty has been imposed in 3 cases. Levy of provisional duty in respect of remaining 2 cases is awaited. Proceedings in respect of other 8 cases are under progress. In addition, the Designated Authority initiated suo-moto proceedings in three cases for Dry Batteries, Sports Shoes and Toys from China on 20.11.2000. Preliminary duty has been imposed in two of the three cases namely Dry Batteries and Sports Shoes. In the absence of any evidence of any injury to the domestic industry in respect of Toys, the proceedings were terminated in the third case.

(c) to (d) & (h): Apart from Anti-dumping investigations, imports of all packaged commodities have been subjected to compliance of all the conditions of the Standards of Weights and Measures (Packaged Commodities) Order, 1977 as also applicable on domestic producers. Import of 131 products has been made subject to compliance of the mandatory Indian quality standards as applicable to domestic goods. For compliance of this requirement, all manufacturers/exporters of these products to India shall be required to register themselves with the Bureau of Indian Standards (BIS). Safeguard duties can be also imposed in cases where there is a surge in the import of goods into the country.

(e) to (g): The issue of dumping of Chinese goods was not raised by Mr. Li Peng or discussed with him during his recent visit to India.